

passing through Runisaidpur, Pupri, Sursund, Parigaon and Bela in Bihar adjoining Nepal from security point of view:

(b) if so, when: and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE  
(SHRI SHARAD PAWAR): (a) No.  
Sir.

(b) Does not arise.

(c) Defence oriented funds are utilised only for the construction of roads of operational importance.

#### Loans to Small and Marginal Farmers and Agricultural Labourers

764. SHRI DEVENDRA PRASAD YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has issued directive to the nationalised banks to give loan upto Rs. 3000/- to small and marginal farmers and agricultural labourers on their personal surety; and

(b) if so, the number of such families to whom such loans have been given during the last three years, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) In terms of Reserve Bank of India guidelines issued to all banks for lending to priority sector, banks should not obtain collateral security by way of mortgage of land/charge on land or third party guarantee for crop loans upto Rs. 10,000 and term loans upto Rs. 10,000 where moveable assets are created. However, primary security by way of hypothecation of crops and/or moveable assets should be taken.

(b) The data reporting system does not generate the information in the manner asked for. However, the State-wise outstanding amount of advances given by all scheduled commercial banks to small and marginal farmers for the last three years ending December 1987, December, 1988 and September 1989 (latest available) is given in the attached Statement.

#### STATEMENT

Sr. No.	States/U.Ts.	Amount		
		(Rs. in lakhs)		
		Dec. 1987	Dec. 1988	Sept. 1989
1	2	3	4	5
1.	Haryana	14730	16203	16902
2.	Himachal Pradesh	2758	3059	3369
3.	Jammu & Kashmir	1189	1354	1368
4.	Punjab	24817	27398	28873
5.	Rajasthan	13080	16228	17004
6.	Chandigarh	893	691	697
7.	Delhi	458	459	508
8.	Assam	2858	3788	4747

1	2	3	4	5
9.	Manipur . . . . .	220	319	370
10.	Meghalaya . . . . .	356	825	863
11.	Nagaland . . . . .	365	280	941
12.	Tripura . . . . .	670	846	1030
13.	Arunachal Pradesh . . . . .	28	31	96
14.	Mizoram . . . . .	41	167	123
15.	Sikkim . . . . .	190	166	176
16.	Bihar . . . . .	22633	27186	32300
17.	Orissa . . . . .	15720	17863	17985
18.	West Bengal . . . . .	18504	21159	23145
19.	Andaman & Nicobar . . . . .	56	42	55
20.	Madhya Pradesh . . . . .	19981	22961	25127
21.	Uttar Pradesh . . . . .	45243	51683	53570
22.	Gujarat . . . . .	16270	17424	17597
23.	Maharashtra . . . . .	32879	28855	41407
24.	Goa, Daman and Diu . . . . .	557	984	892
25.	Dadar and Nagar Haveli . . . . .	15	15	25
26.	Andhra Pradesh . . . . .	63969	68647	75779
27.	Karnataka . . . . .	39466	40759	45122
28.	Kerala . . . . .	33548	34397	40848
29.	Tamil Nadu . . . . .	60459	53845	77064
30.	Pondicherry . . . . .	1238	769	1465
31.	Lakshadweep . . . . .	27	36	8

[English]

**Appointment of Officers Nominees as Directors in Nationalised Banks**

765. SHRI DATTATRAYA BANDARU:  
SHRI RAMESH CHAND TOMAR:  
SHRIMATI MAHENDRA KUMARI:

Will the Minister of FINANCE be pleased to state:

(a) whether the appointment of officers nominees as Directors on the  
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Boards of all nationalised banks has not been done for the last three years;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government to streamline the procedure in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) No officer employee director could be appointed on the Boards of public sector banks for quite some time in view of the pending litigation in the matter in various courts. Pursuant to the judgement delivered by the Sup-